

Sl.No.	Name of CPSE
5.	Container Corporation of India Limited
6.	Dredging Corporation of India Limited
7.	Engineers India Limited
8.	Fertilizers and Chemicals Travancore Limited
9.	GAIL (India) Limited
10.	Hindustan Copper Limited
11.	Hindustan Petroleum Corporation Limited
12.	HMT Limited
13.	Housing and Urban Development Corporation Limited
14.	Indian Oil Corporation Limited
15.	India Tourism Development Corporation Limited
16.	ITI Limited
17.	Madras Fertilizers Limited
18.	Mahanagar Telephone Nigam Limited
19.	Mangalore Refinery and Petrochemicals Limited
20.	National Aluminium Company Limited
21.	National Mineral Development Corporation Limited
22.	Neyveli Lignite Corporation Limited
23.	NTPC Limited
24.	Oil and Natural Gas Corporation Limited
25.	Rashtriya Chemicals and Fertilizers Limited
26.	Shipping Corporation of India Limited
27.	Steel Authority of India Limited
28.	State Trading Corporation of India Limited

#### **Vacancies in PSUs**

2208. SHRI G. SANJEEVA REDDY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of Central PSUs which are currently without a Chairman, Managing Director and Functional Directors;

(b) what is Government's proposal to fill-up the vacancies; and

(c) the time-limit set by Government to fill-up the vacancies?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) As per available information, 19 posts of Chief Executives and 50 posts of Functional Directors are vacant in Central Public Sector Enterprises (CPSEs)

(b) The Public Enterprises Selection Board (PESB) has already made selections in respect of 14 posts of Chief Executives and 34 posts of Functional Directors and sent its recommendations to the concerned Administrative Ministries/Departments for making the appointments.

(c) The appointments of Chief Executives and Functional Directors in CPSEs are made by the concerned Administrative Ministries/Departments on the basis of recommendations of the PESB and after obtaining the approval of the competent authority. The Government has issued detailed guidelines indicating the defined time-frame for filling up such posts in CPSEs so that the PESB recommendations should be made at least 6 months in advance of the date of occurrence of vacancy and are sent to the concerned Ministry/Department for completing other formalities.

#### **Concessions to automotive industry**

2209. SHRIMATI N.P. DURGA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether any representation has been received from the Indian automotive industry for tax holiday for investments exceeding Rs. 500 crores on the lines of infrastructure projects;

(b) if so, the details of the representation made so;

(c) whether it is a fact that the automotive industry is also demanding-100 per cent tax deductions on export profits and one-stop clearance for FDI proposals in the auto sector;

(d) if so, whether the Ministry has studied the viability of those proposals; and

(e) if so, what decision has been taken by Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): (a) to (e) Department of Heavy